

Before The Hon'ble National Green Tribunal

Southern Zone, Chennai

Appeal No. 5/2020 (SZ)

In the Matter of:

M/s Yashaswi Fish Meal & Oil Company

...Appellant(s)

WITH

Karnataka State Coastal Zone Management Authority & Ors

... Respondent (S)

**Status Report on Appeal No. 5/2020 filed by M/s Yashaswi
Fish Meal & Oil Company at Udyavara**

Certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 3 of the CRZ Notification 2011. The Regional Director Udipi during site inspection on 14.02.2017 has observed that the M/s Yashaswi Fish Meal & Oil Company have undertaken expansion of the fish processing plant in Sy. No. 110 of Udyavar village adjacent to HTL of Udyavara river in CRZ -1 area where in the above activity is prohibited there by violating provisions of CRZ notification 2011 as per para 3(i), 3(iii).

The Regional Director has submitted this matter to the KSCZMA Authority for necessary action. Accordingly, as per the decision of KSCZMA Authority meeting held on 25.07.2017, the Notices of Proposed Direction (NPD) under section 5 of the Environment (Protection) Act, 1986 was issued to M/s. Yashaswi Fish Meal & Oil Company vide letter No.FEE/187/CRZ 2017 dtd: 14.09.2017 **(Annexure -I)**

They have submitted the reply on 09.10.2017, stating that they have established Fish Processing Unit after obtaining necessary

permissions from the competent Authority and denied that the Sy.No. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15, 110/9c2b, 110/5b, 110/2c2bp2 of Udyavara Village, Udupi Talluk fall within Coastal Regulation Zone, even if the said areas fall within the CRZ, it cannot be classified as CRZ I. **(Annexure -II)**

It is to be noted that, as per para 3 (i) of the CRZ Notification 2011, setting up of new industries and expansion of existing industries within the CRZ area are declared as prohibited activities and as per para 3 (iii) of said Notification, setting up and expansion of fish processing units including ware housing are also prohibited activities.

The KSCZMA during the meeting held on 15.02.2018 has perused the replies given by M/s Yashaswi fish meal & oil co, and concluded that they have undertaken the expansion of the Fish Processing Unit in CRZ area which is a prohibited activity. As per para 3(i) of CRZ notification 2011, setting up of industries and expansion of existing industries within the CRZ area are prohibited activities and as per para 3(iii) of said notification, setting up and expansion of fish processing units including warehousing are also prohibited activities. Hence the Authority decided to confirm the proposed directions issued under section 5 of the Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O.679(E) dated 1st March 2017 of MoEF & CC Government of India (Extract of Meeting Proceedings of 15-2-2018-**Annexure III**)

Accordingly, Section 5 direction was issued to M/s. Yashaswi Fish Meal & Oil Company vide letter No.FEE 187 CRZ 2017 dtd: 15.03.2018 to demolish the portion of the said Fish processing unit which is constructed within 100 mts from the HTL of Udyavara river in Sy. no. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15, 110/9c2b, 110/5b, 110/2c2bp2 of Udyavara Village **(Annexure -IV)**

Against this direction they have filed a writ petition in the Hon'ble High Court of Karnataka vide W.P. No 14808/2018 on the grounds that their industrial building is constructed within their land and beyond CRZ. The Hon'ble court has given interim stay order on 13-4-2018 . **(Annexure -V)**

Further the Hon'ble court has given final order on 04.11.2019 ,

"Writ Petition is disposed off as not maintainable with liberty to the petitioner to avail alternative remedy of appeal as contemplated supra within a period of three months from the date of receipt of certified copy of this order. Interim order granted earlier will ensure to the benefit of the petitioner for a period of three months from today."

(Annexure -VI)

Further, M/s Yashaswi Fish Meal & Oil Company have filed an appeal before Hon'ble NGT (SZ) vide appeal No. 5/2020. The Hon'ble NGT has given Interim Order of stay on 20.02.2020 against the execution of order in NO. FEE 187 CRZ 2017 dated 15.03.2018 issued by KSCZMA.

It is to submit that the Authority has given the Notice of Proposed Direction to M/s. Yashaswi Fish Meal & Oil Company for expansion of fish processing unit at Sy. No. 110 of Udayavar village, vide letter No.FEE/187/CRZ 2017 dtd: 14.09.2017 ,for the said notice, they have given the reply on 09.10.2017.

Further, the final notice was also given vide letter No.FEE 187 CRZ 2017 dtd: 15.03.2018 to the correct address of appellant, against this notice served to M/s Yashaswi fish meal & oil co,they have filed W.P. No 14808/2018, in the Hon'ble High Court of Karnataka.

Since, the NPD & final notices have been served to the appellant with the correct name and address, objection filed by them saying that they have no connection with the unit mentioned in show-cause notice, is not correct.


(Saswathi Mishra)

Special Director (Technical Cell),
Department of Forest, Ecology and
Environment.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಅಪಜೀ 187 ಸಿಆರ್‌ಯುಡ್ 2017

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸಚಿವಾಲಯ,
ಬಹುಮಹಡಿ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 14.09.2017.

ಇಂದ,

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು,
(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

ಇವರಿಗೆ,

ವ್ಯವಸ್ಥಾಪಕರು,
ಮೈಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ,
ವಿ.ಬಿ. ರಸ್ತೆ, ಮಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ & ಆಯಿಲ್ ಕಂಪನಿಯ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸಲು - ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಡಿ ನಿರ್ದೇಶನ ನೀಡುವುದಕ್ಕೆ ಸೂಚನೆ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:**
1. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಎಎಲ್‌ಎನ್ ಸಿಆರ್ 744, 800/06-07, ದಿನಾಂಕ: 02.03.2007.
 2. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ನಿ.ಪ. 74, 75/2006-07, ದಿನಾಂಕ: 16.03.2007.
 3. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ಯಶಸ್ವಿ/01/2016-17/1016, ದಿನಾಂಕ: 10.03.2017.
 4. ತಮ್ಮ ಪತ್ರ ದಿನಾಂಕ: 21.03.2017.
 5. ದಿನಾಂಕ: 25.07.2017 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಸಭೆಯ ನಡವಳಿಗಳು.

ಕೇಂದ್ರ ಪರಿಸರ ಮತ್ತು ಅರಣ್ಯ ಮಂತ್ರಾಲಯವು ದಿನಾಂಕ: 06.11.2011ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಹೊರಡಿಸಿರುತ್ತದೆ. ಸದರಿ ಅಧಿಸೂಚನೆಯ ಪ್ಯಾರಾ 8(I) CRZ I (i)ರ ವರ್ಗದಲ್ಲಿ ಅನುಮತಿಸಲ್ಪಟ್ಟ ಕೆಲವೊಂದು ಅಗತ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ಹೊರತುಪಡಿಸಿ ಯಾವುದೇ ಹೊಸ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ.

ಉಲ್ಲೇಖಿತ (1)ರ ಪತ್ರದಲ್ಲಿ ಮೆ|| ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಉದ್ಯಾವರ ರವರು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.110/4ಎ, 110/15, 110/9ಸಿ, 110/5ಬಿ, 110/4ಬಿರ ಸ್ಥಳಗಳಲ್ಲಿ ಮೀನುಗಾರಿಕಾ ಕೈಗಾರಿಕಾ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110/9ಸಿ2ಬಿ ರಲ್ಲಿ 0.08 ಎಕರೆ, 110/5ಬಿರಲ್ಲಿ 0.56 ಎಕರೆ, 110/15 ರಲ್ಲಿ 0.20 ಎಕರೆ 110/4ಎ ರಲ್ಲಿ 0.49 ಎಕರೆ, 110/15 ರಲ್ಲಿ 0.17 ಎಕರೆ, 110/9ಸಿ2ಬಿ ರಲ್ಲಿ 0.19 ಎಕರೆ, 110/5ಬಿರಲ್ಲಿ 0.21 ಎಕರೆ ಮತ್ತು 110/21ಸಿ2ಬಿಪಿ2 ರಲ್ಲಿ 0.37 ಎಕರೆ ಈ ಸ್ಥಳಗಳು ಉದ್ಯಾವರ ಹೊಳೆಯ ಭರತರೇಖೆಯಿಂದ 101 ಮೀ. ದೂರದಲ್ಲಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರದೇಶದ ಹೊರಗಡೆ ಇರುತ್ತದೆ ಎಂದು ಉಲ್ಲೇಖಿತ (2)ರ ಉಡುಪಿ ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ಈ ಬಗ್ಗೆ ಉಲ್ಲಂಘನೆದಾರರಾದ ತಮಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆದೆಯೇ, ಪಡೆದಿದ್ದಲ್ಲಿ ಈ ಬಗ್ಗೆ ಹೇಳಿಕೆ ನೀಡುವುದು ಮತ್ತು ಹೇಳಿಕೆ ನೀಡುವುದಿದ್ದರೆ ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ನೀಡುವಂತೆ ಉಲ್ಲೇಖಿತ(3)ರ ಪತ್ರದಲ್ಲಿ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ ತಾವು ಯಾವುದೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದಿಲ್ಲ ಎಂದು ಉತ್ತರ ನೀಡಿರುತ್ತೀರಿ. ಆದರೆ ದಿನಾಂಕ: 14.02.2017 ರಂದು ಉಡುಪಿ ತಾಲ್ಲೂಕಿನ ಉದ್ಯಾವರ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110ರಲ್ಲಿ ಉದ್ಯಾವರ ನದಿಯ ಉಬ್ಬರ ರೇಖೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-1ರಲ್ಲಿ ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಟ್ಟಡ ವಿಸ್ತರಣೆ ಮಾಡಿ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

CRZ -Iರಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಉದ್ದಿಮೆಯನ್ನು ನಡೆಸಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ನೀವು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110ರಲ್ಲಿ ಕಟ್ಟಡ ವಿಸ್ತರಣೆ ಮಾಡಿ ಕೈಗೊಂಡಿರುವ ನಿರ್ಮಾಣವು CRZ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ಯಾರಾ CRZ 3(iii) & CRZ 8 I CRZ I(i)ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

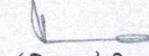
ದಿನಾಂಕ: 25.07.2017 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಸಭೆಯಲ್ಲಿ ಈ ಬಗ್ಗೆ ಚರ್ಚಿಸಿ, ಕಟ್ಟಡವನ್ನು ನೆಲಸಮಗೊಳಿಸಿ ತೆರವು ಮಾಡುವಂತೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ, ಉಲ್ಲಂಘನೆದಾರರಾದ ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ & ಆಯಿಲ್ ಕಂಪೆನಿ ರವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಗಿದೆ.

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - Iರಲ್ಲಿ ಹೊಸ ಉದ್ದಿಮೆ ಸ್ಥಾಪನೆ/ಹಾಲಿ ಇರುವ ಉದ್ದಿಮೆಗಳ ವಿಸ್ತರಣೆ ಹಾಗೂ ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕ ಸ್ಥಾಪನೆಯು ನಿಷೇಧಿತ ಚಟುವಟಿಕೆಯಾಗಿರುತ್ತದೆ. ಆದರೆ ಅನುಮತಿ ಇಲ್ಲದೇ ಸ್ಥಾಪನೆ/ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು CRZ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ಯಾರಾ 3 (iii) & 8 I CRZ I (i) ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ ಹಾಗೂ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 15ರಂತೆ ಶಿಕ್ಷಾರ್ಹ ಅಪರಾಧವಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110ರಲ್ಲಿನ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಂತೆ ನಿಮಗೆ ಏಕೆ ನಿರ್ದೇಶನ ನೀಡಬಾರದು ಎಂಬುದಕ್ಕೆ ನಿಮ್ಮ ಸಮಜಾಯಿಷಿಯನ್ನು ಈ ನೋಟೀಸ್ ತಲುಪಿದ 15 ದಿನಗಳೊಳಗಾಗಿ ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರಿಗೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದಲ್ಲಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಂತೆ ಮುಂದಿನ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.

ಈ ಉದ್ದೇಶಿತ ನಿರ್ದೇಶನವನ್ನು ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ನಿಯಮಗಳು 1986ರ ನಿಯಮ 4ರ ಅನುಸಾರ ನೀಡಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,



(ವಿಜಯ್ ಕುಮಾರ್)

ಪಿಶೇಷ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ ಕೋಶ) ಮತ್ತು
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ,

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ,
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

012

ಕೂರಡಿಸಿಡ. ೩
ನಿರಾಂಕ 16/9/12

ಪ್ರತಿಯನ್ನು:

1. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ಅಧ್ಯಕ್ಷರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ.
2. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ ಕಛೇರಿ (ಪರಿಸರ), 1ನೇ ಮಹಡಿ, 'ಸಿ' ಬ್ಲಾಕ್ 'ರಜತಾದ್ರಿ', 'ಜಿಲ್ಲಾ ಆಡಳಿತ ಕಛೇರಿಗಳ ಸಂಕೀರ್ಣ, ಮಣಿಪಾಲ, ಉಡುಪಿ ಜಿಲ್ಲೆ.

Translation of ANNEXURE –I

No.FEE/187/CRZ 2017

Karnataka Govt. Secretariat
M.S. Building,
Bangalore- 14.09.2017

From:

Secretary to Government
(Ecology & Environment)
Forest, Ecology & Environment Dept.

To:

The Manager
M/s. Yashaswi Fishmeal & Oil Company Ltd,
V.B.Road, Malpe, Udupi Taluk
Udupi Dist.

Sir,

Sub: Issue of Notice of proposed direction under Sec 5 of Environment Protection Act 1986 to demolish the building of Yashaswi fish meal and Oil company Constructed in violation of CRZ notification in Sy No.110 of Udyavara Village Udupi Tq- Reg

- Ref: 1) Regional Director (Env) Udupi letter No.: ALN/CR744, 800/06-07 Dt.: 02.03.2007
2) Regional Director (Env) No.: NIPA 74, 75/2006-07 Dt.: 16.03.2007
3) Regional Director (Env) No.: Pranipa/VIVA/Yashawi/01/2016-17/1016 Dt.: 10.03.2017
4) Your Letter Dt.: 21.03.2017
5) Proceedings of KSCZMA Meeting held on 25.07.2017

The MOEF have issued CRZ Notification 2011 on 06-01-2011. As per the CRZ Notification 2011 no new construction is permissible in CRZ I except those activities permissible as per para 8(I) CRZ I (i) of said notification.

It is seen from the reference (1), that correspondence was made by Yashaswi fish meal and Oil Company seeking CRZ clearance for establishment of fish industry at Sy.No.110/4A, 110/15, 110/9c, 110/5b, and 110/4b of Udyavara village. The Regional Director, Udupi has given an endorsement vide reference (2) that , extent of 0.08 acres in Sy No.110/9c2b, 0.56 Acre in Sy.No.110/5b, 0.20 Acre in 110/15, 0.49 Acre in Sy No.110/4a, 0.17 acre in 110/15, 0.19 acre in 110/9c2b, 0.21 acre in Sy No.110/5b and 0.37 acre in Sy No.110/21c2bp2 are at a distance of 101 Meters from HTL of Udyavara River and outside the limit of Coastal Regulation Zone.

A notice was given to Yashaswi Fish Meal Oil co., vide ref (3), asking whether CRZ clearance has been obtained and also asked to submit compliance in case CRZ clearance was obtained or any statement is to be given submit along with necessary documents. For the said notice, you have given reply that you have not constructed any building by violating the CRZ notification. During the inspection of CRZ area of Udyavara village in Udupi Tq, it was observed that Yashaswi fish meal & oil co., has extended its industry building in Sy No.110 up to the HTL of Udyavara river in CRZ-I area which is a violation of CRZ Notification.

There is no provision for setting up of new industry in CRZ I. Hence, construction of extension of building taken up by you in Sy.No.110 of Udyavara Village is a violation as per para 3(iii) & CRZ 8 I CRZ I (i) of CRZ notification 2011 .

The Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 25.07.2017 and decided to issue Notice of Proposed Direction under section 5 of the Environment (Protection) Act 1986 to Yashaswi fish meal & oil Co, to demolish the building.

Setting up of new industries and expansion of existing industries and setting up fish processing unit in CRZ -1 area are prohibited activities. Hence establishment / construction of unit without obtaining the permission is a violation as per para 3(iii) & CRZ 8 I CRZ I (i) of CRZ notification 2011 and punishable under section 15 of Environment (Protection) Act 1986.

Hence, you are directed to reply as to why order should not be issued under section 5 of the environment protection act 1986 to demolish the unauthorized building in Sy No.110 of Udyavara Village. You are directed to submit the reply to the under signed within 15 days from receipt of this notice, failing which action will be initiated as per section 5 of the EP Act 1986.

This direction is given under the rule 4 of Environment (Protection) Rule 1986.

Sd/
(Vijaya Kumar)
Special Director (Technical Cell) and
Member Secretary KCZMA
Forest, Eco & Env Dept.

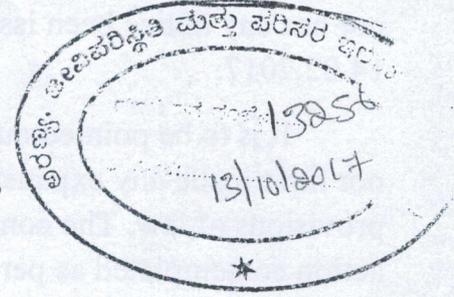


Ref No: YFM /O-036/2017-18

Date: 09.10.2017

To,

→ The Secretary,
To the Government of Karnataka,
Department of Environment Forest and Wildlife,
Bangalore.



Sir,

Sub: Your Communication dated 14.09.2017 in reference No 187 of CRZ 2017.

2017-18

We are in receipt of the above referred communication and noted the contents. At the outset, we would like to point out that, the communication, under reply is totally vague with regard to the Authority, which has issued this notice, The above communication is stated to have been issued by the State Government, whereas the signatory to the communication is the Special Director, Technical Cell and Member Secretary of Karnataka Coastal Zone Management Authority. At any rate, the communication has been issued without any Authority and against the provisions of the Environment Protection Act, 1986.

16/10/17

It is true that, we have established our Fish Processing unit after obtaining necessary permissions from the competent Authority. It is however denied that the Survey No. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15_, 110/9c2b, 110/5b, 110/2 c2bp2 of Udyavara Village, Udupi Taluq falls within Coastal Regulation Zone. Even if the said S. No falls within the CRZ, it cannot be classified, as the area coming within CRZ I.

2/10/17
16/10/17
SV AMT

The allegation made in the communication that, above stated S. No falls within CRZ and that, the alleged expansion of the building and construction activities contravene para 3 (iii) and 8 (i) of Coastal Regulation Zone notification 2011 is baseless and false.



Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

- * Recognised by Ministry of Commerce as Ex
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of I
- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company

The allegation made in the communication that, at the time of inspection of the CRZ at Udyavara Grama it was found that, the expansion of building belongings to us in S. No 100 of Udyavara falls within high tide line of Udyavara River, CRZ I is false. No inspection as alleged in the communication has been held nor has any notice been issued to us regarding the alleged inspection held on 14.02.2017.

It is to be pointed out that, we have not expanded our fish processing unit nor have made any expansion of our buildings or activities contrary to any provisions of law. The communication under reply is totally mis conceived and no action contemplated as per that communication warranted.

In spite of this reply, you are to take any further action in the matter same will be against the provisions of Environment Protection Act, 1986 and contemplated action will be defended by us at your own risk as to all costs and consequences.

Kindly acknowledge the letter and do the needful.
For Yashaswi Fish Meal & Oil Company


Managing Partner



CC To: Sri. Vijaya Kumar,
Special Director (Technical Cell) and Member Secretary,
Karnataka Coastal Zone management Authority,
Department of Environment Forest and Wildlife,
Bangalore.

21.4.1 ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿಯ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸಲು - ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಡಿ ನಿರ್ದೇಶನ ನೀಡುವುದಕ್ಕೆ ಸೂಚನೆ ನೀಡುವ ಕುರಿತು (ಅಪಜೀ 187 ಸಿಆರ್‌ಯುಡ್ 2017).

ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110 ರಲ್ಲಿ ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿಯ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿದ್ದು, CRZ -I ರಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಉದ್ದಿಮೆಯನ್ನು ನಡೆಸಲು ಅವಕಾಶವಿಲ್ಲದಿರುವುದರಿಂದ CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ 3 (iii) & 8 I CRZ I (i) ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ, ಸದರಿ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ 25.07.2017 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿತ್ತು. ಸದರಿ ವಿಷಯವನ್ನು ವಿವರವಾಗಿ ಚರ್ಚಿಸಲಾಗಿ ಕಟ್ಟಡವನ್ನು ನೆಲಸಮಗೊಳಿಸಿ ತೆರವು ಮಾಡುವಂತೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರಂತೆ ಸೆಕ್ಷನ್ (5) ರಡಿಯಲ್ಲಿ ಉಲ್ಲಂಘನಾದಾರರಿಗೆ ನೋಟೀಸ್ ನೀಡಲು ನಿರ್ಣಯಿಸಲಾಗಿತ್ತು.

ಅದರಂತೆ, ದಿನಾಂಕ 14.09.2017 ರಂದು ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರಂತೆ ಸೆಕ್ಷನ್ (5) ರಡಿಯಲ್ಲಿ ಉಲ್ಲಂಘನಾದಾರರಿಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು. ಈ ನೋಟೀಸ್‌ಗೆ ಉಲ್ಲಂಘನಾದಾರರು ಉತ್ತರಿಸುತ್ತಾ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110/9ಸಿ2ಬಿ, 110/5ಬಿ, 110/15, 110/4ಎ, 110/15, ಹಾಗೂ 110/2ಸಿ2ಬಿಪಿ2 ಇವುಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುವುದಿಲ್ಲವೆಂದೂ, ಒಂದು ವೇಳೆ CRZ ವ್ಯಾಪ್ತಿಗೆ ಬಂದರೂ CRZ-I ರ ವರ್ಗದಲ್ಲಿ ಬರುವುದಿಲ್ಲವೆಂದು ದಿನಾಂಕ 09.10.2017 ರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಮತ್ತೊಮ್ಮೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ವರದಿ ನೀಡುವಂತೆ ದಿನಾಂಕ 25.11.2017 ರಂದು ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು, ಉಡುಪಿ ರವರಿಗೆ ತಿಳಿಸಲಾಗಿತ್ತು ಅದರಂತೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದಾಗ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.110 ರಲ್ಲಿ ಉದ್ಯಾವರ ನದಿಯ ಉಬ್ಬರ ರೇಖೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ (ನದಿಗೆ ತಾಗಿಕೊಂಡಂತೆ) ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ -I ರಲ್ಲಿ ಯಶಸ್ವಿ ಫಿಶ್ಮಿಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಿರುತ್ತಾರೆ, ಸದರಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ನದಿಯ ಸ್ವಲ್ಪ ಭಾಗವನ್ನು ಮುಚ್ಚಿರುವಂತೆ ಕಂಡು ಬಂದಿದ್ದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ ಎಂದು ದಿನಾಂಕ 17.01.2018 ರಂದು ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು, ಉಡುಪಿರವರು ವರದಿ ಮಾಡಿರುತ್ತಾರೆ.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು, ಉಡುಪಿ ಇವರು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳ ಪ್ರಕಾರ ಪ್ರಸ್ತಾಪಿತ ಪ್ರದೇಶವು ಅನುಮೋದಿತ CZMP 1996 ರಂತೆ, CRZ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುತ್ತಿದ್ದು ಇಲ್ಲಿ ಉದ್ದಿಮೆಗಳ ಸ್ಥಾಪನೆ ಮತ್ತು ಉದ್ದಿಮೆಗಳ ವಿಸ್ತರಣೆ ಹಾಗೂ ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕಗಳ ಸ್ಥಾಪನೆಯು ನಿಷೇಧಿತ ಚಟುವಟಿಕೆಯಾಗಿರುತ್ತದೆ. ನದಿಯ ಉಬ್ಬರ ರೇಖೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರದೇಶದಲ್ಲಿ ಯಶಸ್ವಿ ಫಿಶ್ಮಿಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಟ್ಟಡ ವಿಸ್ತರಣೆ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿರುವುದರಿಂದ ಇದು CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ 3 (i) ಹಾಗೂ 3 (iii) ರ ಪ್ರಕಾರ ನಿರ್ಬಂಧಿತ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ ಇದು ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವೆಂದು ಸ್ಪಷ್ಟವಾಗಿರುತ್ತದೆ. ಆದಕಾರಣ, ಉಲ್ಲಂಘನಾದಾರರು ನೀಡಿರುವ ಉತ್ತರವು ಸಮಂಜಸ ಎಂದು ಕಂಡು ಬರುವುದಿಲ್ಲ.

ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣದ ಬಗ್ಗೆ ವಿವರವಾಗಿ ಚರ್ಚಿಸಲಾಯಿತು. ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ 10.01.2018 ರಂದು ನೀಡಿರುವ ಆದೇಶವನ್ನು ಗಮನಿಸಲಾಯಿತು. ಪ್ರಾಧಿಕಾರದಿಂದ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯಿದೆ 1986 ರ section (5) ರಂತೆ ಈಗಾಗಲೇ ನೀಡಿರುವ ನೋಟಿಸ್‌ಗೆ ಉಲ್ಲಂಘನೆದಾರರು ನೀಡಿರುವ ಉತ್ತರವು ಸಮಂಜಸವಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಇದು CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ 3 (i) ಹಾಗೂ 3 (iii) ರಂತೆ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆವೆಂಬುದಾಗಿ ಅಭಿಪ್ರಾಯಪಡುತ್ತಾ ಕೆಳಕಂಡ ನಿರ್ಣಯಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಯಿತು:-

- (1) ಉಲ್ಲಂಘನೆದಾರರಾದ, ಮೆ. ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿ ಇವರಿಗೆ ಕರಾವಳಿ ವಲಯ ನಿಯಂತ್ರಣ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ನದಿಯ ಉಬ್ಬರ ರೇಖೆಯಿಂದ 100 ಮೀ ಒಳಗಡೆ ನಿರ್ಮಾಣ ಮಾಡಿರುವ ಕಟ್ಟಡದ ಭಾಗವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ (Demolition) ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯಿದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ನೀಡಿರುವ ಪ್ರಸ್ತಾಪಿತ ನಿರ್ದೇಶನವನ್ನು ದೃಢಪಡಿಸಲು (To confirm the proposed directions issued) ತೀರ್ಮಾನಿಸಲಾಯಿತು.
- (2) ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯಿದೆ 1986 ರ ಸೆಕ್ಷನ್ 19 ರಡಿಯಲ್ಲಿ ಉಲ್ಲಂಘನೆದಾರರ ವಿರುದ್ಧ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಲು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಉಡುಪಿ ರವರಿಗೆ ಅಧಿಕಾರ (Authorise) ಸೂಚನೆ ನೀಡಲು ನಿರ್ಣಯಿಸಲಾಯಿತು.
- (3) ಸದರಿ ಘಟಕದ ಹೆಚ್ಚುವರಿ ವಿಸ್ತರಣೆ ಹಾಗೂ ಉನ್ನತೀಕರಿಸಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಉಡುಪಿ ಇವರು ನೀಡಿರುವ CFE/CFO ವನ್ನು ಜರೂರಾಗಿ ಹಿಂಪಡೆಯುವಂತೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಸೂಚನೆ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.

Translation of ANNEXURE- III

Extract of proceedings of KSCZMA meeting held on 15-2-2018.

Agenda No. 21.4.1: Sub: Issue of direction under section 5 of Environment Protection Act 1986 to demolish the building constructed by Yashaswi Fish Meal and Oil Company in violation of the CRZ notification in Sy No.110 of Udyavara Village Udupi Tq-Reg .(FEE187 CRZ 2017).

Yashaswi fish meal & oil Co, has constructed the building in Sy.No.110 of Udyavara village, Udupi Taluk. Since there is no provision for setting up of new industry in CRZ I, it is a violation as per para 3(iii) & CRZ 8 I CRZ I (i) of CRZ notification 2011 .

Accordingly this subject was placed before the KSCZMA in meeting held on 25-7-2017. After detailed discussion it was decided to issue notice of proposed direction to the violator under section 5 of the Environment Protection Act 1986 to demolish the building.

According to this, a notice under section 5 of Environment Protection Act 1986, was issued to the violator on 14-9-2017. While replying to the said notice on 9-10-2017, the violator denied that Sy No.110/9c2b, 110/5b, 110/15,110/4a, 110/15, 110/9c2b, 110/5b and 110/2c2bp2 of Udyavara village Udupi Taluk falls within Coastal Regulation Zone . Further reply of Yashaswi Fish Meal and oil co., saying that even if, the said Sy.Nos falls with in CRZ, it can not be classified as CRZ-1 area.

The Regional Director (Environment) Udupi is instructed on 25.11.2017 to revisit the site and submit the report. Accordingly, The Regional Director, Udupi in his report dated 17.01.2018 has clarified that during site inspection, it is found that Yashaswi fish meal and Oil company has constructed the building up to HTL of Udyavara river in CRZ 1 area. It is also found that land reclamation of river portion was done to construct the building which is a clear violation of CRZ notification.

As per the document submitted by the Regional Director Udupi, the proposed site falls in CRZ area as per approved CZMP 1996, where in setting up of new industries and expansion of existing industries and setting up of and expansion of fish processing units are prohibited activities. It is found that Yashaswi fish meal & Oil co., has taken up expansion of industry building up to HTL of River which is a prohibited activity, as per

para 3(i) and 3(iii) of CRZ notification 2011 and it is a clear violation .Hence the reply given by the violator is not acceptable.

The detail discussion was held in the authority meeting. The Authority noted the orders given by the Hon'ble High Court on 10.01.2018. Since the reply given by the violator for the notice issued by the Authority under Section 5 of the Environment (Protection) Act 1986, is not satisfactory and as it is a clear violation , as per para 3(i) and 3(iii) of CRZ notification, the Authority has taken the following decisions:

- 1) It is decided to confirm the proposed direction issued under Section 5 of the Environment (Protection) Act 1986, to the proprietor M/s. Yashaswi Fish Meal and Oil co., to demolish the portion of the said Fish Processing unit, which is constructed within 100 meters from the HTL of Udyavara river.
- 2) It is decided to authorize the Regional Director Udupi on behalf of Authority to file case against the violator under the section 19 of Environment Protection Act.
- 3) It is decided to give Direction to Karnataka State Pollution Control Board to withdraw the CFE / CFO given to the extended building of said fish meal oil co.

No. FEE 187 CRZ 2017

Date:15.03.2018

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.
2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.
3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 3 of the CRZ Notification 2011.
4. Whereas, the Regional Director (Env) Udupi, in his letter dated 12.05.2017 has stated that you have undertaken expansion of the fish processing plant in Sy. No. 110 adjacent to the High Tide Line (HTL) of the Udyavara river in CRZ - I area where in the above activity is prohibited there by violating the provisions of CRZ notification 2011 as per para 3 (i), 3(iii).
5. Whereas, the District Coastal Zone Management Committee in its meeting held on 07.04.2017 has considered it as a violation of the provisions of CRZ Notification 2011. Further, DCZMC had recommended the proposal to KSCZMA for necessary action.
6. Whereas, the Karnataka State Coastal Zone Management Authority have considered this matter during the meeting held on 25.07.2017 and the Authority has observed that it is a violation of CRZ Notification 2011 as per para 3(i), 3(iii) and 8 I CRZ I (i). Hence, decided to issue Notice of Proposed Directions (NPD) for violation under section 5 of Environment (Protection) Act, 1986 read with Rule 4 of the Environment (Protection) Rule, 1986.
7. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 14.09.2017 with a direction to submit reply within 15 days.
8. Whereas, you have submitted the reply on 09.10.2017, stating that you have established Fish Processing Unit after obtaining necessary permissions from the competent Authority and denied that the Sy. No. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15, 110/9c2b, 110/5b, 110/2c2bp2 of Udyavara Village, Udupi Taluk fall within Coastal Regulation Zone, even if the said areas fall within the CRZ, it cannot be classified as CRZ I.

9. Whereas, the Authority during the meeting held on 15.02.2018 has perused the replies given by you and concluded that you have undertaken the expansion of the Fish Processing Unit in CRZ area which is a prohibited activity as per para 3(i) and 3(iii) CRZ notification 2011. Hence the Authority decided to confirm the proposed directions issued under section 5 of the Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O.679(E) dated 1st March 2017 of MoEF & CC Government of India.

Direction

Wherefore, you, the proprietor M/s Yashaswi Fish Meal & Oil Company., No. 9-184B, Post Pithrody, Udyavara, Udupi - 574118 is hereby directed under the provisions of Section 5 of the Environment (Protection) Act, 1986, to demolish the portion of the said Fish processing unit which is constructed within 100 mts from the HTL of Udyavara river in Sy. no. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15, 110/9c2b, 110/5b, 110/2c2bp2 of Udyavara Village immediately.

Compliance report on the above direction shall be filed before the Authority on or before 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate legal action as in accordance with law. Non-compliance to the direction is an offence punishable under section 15 of the Environment (Protection) Act, 1986.


(Vijay Kumar)

Member Secretary, KSCZMA,

Forest, Ecology & Environment Department.

To,

The proprietor,
M/s Yashaswi Fish Meal & Oil Company.,
9-184B, Post Pithrody, Udyavara,
Udupi - 574118.

Copy to:-

1. Deputy Commissioner, Udupi District & Chairman, DCZMC, Udupi for information and necessary action.
2. The Regional Director (Env) , Udupi with a direction to demarcate the CRZ area indicating the structures which are constructed in violation of CRZ Notification to enable the occupier to remove the structure within 15 days time and to file a case in jurisdictional court as per the Section 19 of the Environment (Protection) Act, 1986 in case of non compliance by the occupier and report the compliance.
3. The Member Secretary, Karnataka State Pollution Control Board to take immediate action to with draw the CFE/CFO issued to M/s Yashaswi Fish Meal & Oil Company., 9-184B, Post Pithrody, Udyavara, Udupi - 574118.

④ SA

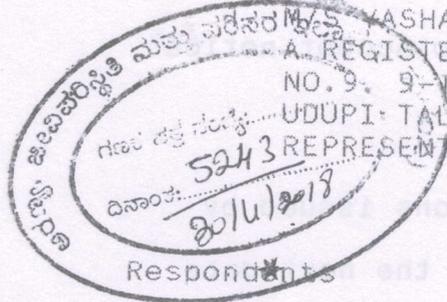
16/3

WRIT PETITION NO 14808 / 2018 (GM-RES)

[Notice under Rule 13(a) proviso]

42
Annexure

Petitioner



M/S. YASHASWI FISH MEAL AND OIL COMPANY
A REGISTERED PARTNERSHIP FIRM HAVING ITS PLACE OF BUSINESS
NO. 9, 9-1848, POST: PITHRODY, UDYAVARA,
UDUPI TALUK, UDUPI DISTRICT-574 118
REPRESENTED BY ITS MANAGING PARTNER, SRI SADHU SALIAN

By Sri K A ARIGA
Vs

Respondents

- 1 UNION OF INDIA
REPRESENTED BY ITS SECRETARY
TO THE MINISTRY OF FOREST ECOLOGY AND ENVIRONMENT
NEW DELHI 100001
- 2 THE KARNATAKA STATE COSTAL ZONE MANAGEMENT AUTHORITY (KSCZMA)
HAVING ITS OFFICE AT MS BUILDING, DR. AMBEDKAR VEEDHI,
BANGALORE-1 REPRESENTED BY ITS MEMBER SECRETARY.
- 3 REGIONAL DIRECTOR (ENVIRONMENT)
1ST FLOOR, C BLOCK, RAJATADARI,
MANIPAL, UDUPI DISTRICT 574708
- ✓ STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY TO
DEPARTMENT OF ENVIRONMENT, FOREST AND WILDLIFE, MS BUILDING,
DR. AMBEDKAR VEEDHI, BANGALORE-1.

A

Whereas, a Writ Petition filed by the above named petitioner under Article 226 & 227 of the Constitution of India, as in the copy annexed hereunto, has been registered by this court.

Notice is hereby given to you to appear in this court in person or through an Advocate duly instructed or through some one authorised by law to act for you in this case, at 10.30 AM in the forenoon within 10 days of the service of this notice to show cause why rule nisi should not be issued.

30/4

If you fail so to appear on the said date or any subsequent date to which the matter may be posted as directed by the court, without any further notice, the petition will be dealt with, heard and decided on merits in your absence.

25.

INTERIM ORDER

Pending issue of Rule nisi in the aforesaid Writ Petition it is hereby ordered by this Court on

Friday THE 13TH DAY OF April 2018

By Hon ble Mr. Justice RAGHVENDRA S. CHAUHAN
as follows:-

Issue notice to the respondent Nos. 1 to 3.

Contd..2/-..

21/5/18
S. Aut

Amruxu A

The learned counsel for the State is directed to accept notice on behalf of the respondent No.4.

The operation and implementation of the directions issued by the respondent No.2 dated 15/03/2018, is stayed till the next date of hearing.

Sd/-
JUDGE.

COPY

[Signature]
ASSISTANT REGISTRAR

[Signature]
17/4/18

bk-16418.7



INTERIM ORDER

Interim order of Rule nisi in the aforesaid writ petition

THE 15TH DAY OF APRIL 2018

BY MR. JUDGE (MADRASA & CHAWAN)

FILED IN THE COURT OF THE RESPONDENT NOS. 1 TO 3

CONFIDENTIAL

2155

47739/19

152

Annexure - VI

WA

1

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 4TH DAY OF NOVEMBER, 2019

BEFORE

THE HON'BLE MR. JUSTICE B. VEERAPPA

WRIT PETITION NO.14808 OF 2018 (GM -RES)

BETWEEN:

M/S YASHASWI FISH MEAL AND OIL COMPANY
A REGISTERED PARTNERSHIP FIRM
HAVING ITS PLACE OF BUSINESS
NO.9, 9-184B, POST: PITHRODY, UDYAVARA
UDUPI TALUK, UDUPI DISTRICT-574 118
REPRESENTED BY ITS MANAGING PARTNER
SRI SADHU SALIAN

... PETITIONER

(BY SRI. K.A. ARIGA, ADVOCATE)

AND:

1. UNION OF INDIA
REPRESENTED BY ITS SECRETARY
TO THE MINISTRY OF FOREST ECOLOGY
AND ENVIRONMENT, NEW DELHI-100 001.
2. THE KARNATAKA STATE COASTAL
ZONE MANAGEMENT AUTHORITY (KSCZMA)
HAVING ITS OFFICE AT MS BUILDING
DR. AMBEDKAR VEEDHI, BANGALORE-1
REPRESENTED BY ITS MEMBER SECRETARY.
3. REGIONAL DIRECTOR (ENVIRONMENT)
1ST FLOOR, C BLOCK, RAJATADARI, MANIPAL,
UDUPI DISTRICT-574 108.
4. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY TO
DEPARTMENT OF ENVIRONMENT FOREST



This Certified copy contains.....5.....Pages
And Copying charges of Rs.....is
Received

AND WILDLIFE, MS BUILDING, DR. AMBEDKAR
VEEDHI, BANGALORE-1.

5. SRI.PUSHPARAJ
AGED ABOUT 45 YEARS,
S/O R P KOTIAN,
'DHANRAJ',
PITRODHI, UDYAVARA VILLAGE,
UDUPI - 574 110.
6. SRI.RATHNAKAR MENDON
AGED ABOUT 55 YEARS,
S/O U.SOMANATHA KOTYAN,
PITORDHI,
UDYAVARA VILLAGE,
UDUPI - 574 118.
7. SRI.DIWAKAR BOLJE
AGED ABOUT 42 YEARS,
S/O VITTALA POOJARY,
RESIDING AT 'ANCHAN NIVAS',
BOLJE, UDYAVARA VILLAGE,
UDUPI - 574 118.
8. SRI.UDAYA KUNDER
AGED 42 YEARS,
S/O DEJU SUVARNA,
PITORDHI,
UDYAVARA VILLAGE,
UDUPI - 574 118.

... RESPONDENTS

(BY SRI K. RANJAN KUMAR, ADVOCATE FOR R1;
SRI. M. VINOD KUMAR, AGA FOR R4;
SRI K.N. PRAVEEN KUMAR, ADVOCATE FOR R5 TO R8;
R2 AND R3 ARE SERVED BUT UNREPRESENTED)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND
227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE
DIRECTION ISSUED BY THE 2ND RESPONDENT UNDER SECTION 5
OF THE ENVIRONMENT (PROTECTION) ACT, 1986 DATED 15.3.2018
AS PER ANNEXURE-A AND ETC.,



THIS WRIT PETITION COMING ON FOR ORDERS THIS DAY,
THE COURT MADE THE FOLLOWING:

ORDER

This writ petition is filed by the petitioner seeking to quash the direction issued by the 2nd respondent under Section 5 of the Environment (Protection) Act, 1989 dated 15.03.2018 as per Annexure-A.

2. I have heard the learned counsel for the parties to the lis.

3. Sri.Vinod Kumar, learned Additional Government Advocate appearing for respondent No.4 submitted that as against the impugned order passed by the 2nd respondent, petitioner has got alternative remedy of appeal under Section 5A of the Environment (Protection) Act, 1986 to approach National Green Tribunal.

4. The said submission is placed on record.



5. Sri.K.A.Ariga, learned counsel for the petitioner has not disputed the said fact that the petitioner has got alternative remedy of appeal. The learned counsel submits that Division Bench of this Court in the case of *M/s.Unity Fish Meal & Oil Company V/s Union of India and others* in W.P.No.30725/2018 by order dated 22.07.2018 permitted the petitioner to prefer an appeal and interim relief granted was continued for a period of three months from the date of receipt of copy of that order.

6. The said submission is also placed on record.

7. In view of the above, writ petition is disposed off as not maintainable with liberty to the petitioner to avail alternative remedy of appeal as contemplated supra within a period of three months from the date of receipt of certified copy of this order.

Interim order granted earlier will enure to the benefit of the petitioner for a period of three months from today.



Since the main matter is disposed off, I.A.No.1/2019 filed by respondents No.5 to 8 is also disposed of, as it does not survive for consideration.

Sd/-
JUDGE



TRUE COPY
M. Dhananjay
20/11/19
Section Officer
High Court of Karnataka
Bangalore-560 001

- a) The date on which the application was made *7/11/19*
- b) The date on which charges and additional Charges if any are called for *—*
- c) The date on which charges and additional Charges if any are deposited/Paid *—*
- d) The date on which the copy is ready *20/11/19*
- e) The date on which the copy is ready for delivery *20/11/19*
- f) The date at which the applicant is required to appear on or before *20/11/19*
- g) The date on which the copy is delivered to the Applicant *20/11/19*
- h) Examined by *Be*

ಅನುಕ್ರ: 25/17/2017
- ಸಿಆರ್‌ರೈಡ್ ಪ್ರತಿ

10ನೇ ನಡವಳಿ RSCZMA

ನಿರ್ಧಾರ ನಡವಳಿಯ ಉದ್ದೇಶ

32-A

19.5.3	ಅಪಜೀ 187 ಸಿಆರ್‌ರೈಡ್ 2017	ಅಪಜೀ 186 ಸಿಆರ್‌ರೈಡ್ 2017	ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕುಂದರ್	ಕೇಶವ	ಉಡುಪಿ ಬಾಳುದ್ರೆ ಸ.ನಂ. ಕರಾವಳಿ ವಲಯ 2011ನ್ನು ಕಟ್ಟಡ ಮಾಡಿರುವ ಡೆನಿಸ್ ಬಿನ್.ಡಿ.ಪೌಲ್ ಡಿ'ಸೋಜಾ, ಗ್ರಾಮ, ಬಾಳುದ್ರೆ ಇವರ ದೂರು ಅರ್ಜಿ	ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮದ 71/3 ರಲ್ಲಿ ನಿಯಂತ್ರಣ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ನಿರ್ಮಾಣ ಬಗ್ಗೆ ಶ್ರೀ. ಡಿ'ಸೋಜಾ ಬಿನ್.ಡಿ.ಪೌಲ್ ಡಿ'ಸೋಜಾ	CRZ -I ರಲ್ಲಿ ಹೊಸ ಸ್ಥಾಪನೆ/ಹಾಲಿ ಉದ್ಯಮಗಳ ವಿಸ್ತರಣೆ ಮೀನು ಸಂಸ್ಕರಣಾ ಸ್ಥಾಪನೆಯು ಚಟುವಟಿಕೆಯಾಗಿರುತ್ತದೆ. ಆದರೆ ಅನುಮತಿ ಸ್ಥಾಪನೆ/ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ CRZ 3 (iii) & CRZ 8 I CRZ I (i) ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.	ದಿನಾಂಕ 07.04.2017 ನಡೆದ DCZMC ಕರಾವಳಿ ನಿಯಂತ್ರಣಾ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವಿಲ್ಲದೆ ಈ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಮಿತಿಗೆ ವರದಿ ಸಂಬಂಧಪಟ್ಟ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ ನೀಡಲು ನಿರ್ಣಯಿಸಿರುತ್ತದೆ ಮುಂದಿನ ಸೂಕ್ತ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು	ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸುವುದಿಲ್ಲ ಮಾಡುವಂತೆ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ, ಉಲ್ಲಂಘನೆಯಾದರಾದ ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿ ರವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು	ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸುವುದಿಲ್ಲ ಮಾಡುವಂತೆ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ, ಉಲ್ಲಂಘನೆಯಾದರಾದ ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿ ರವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು
19.5.3	ಅಪಜೀ 187 ಸಿಆರ್‌ರೈಡ್ 2017	ಅಪಜೀ 186 ಸಿಆರ್‌ರೈಡ್ 2017	ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕುಂದರ್	ಕೇಶವ	ಉಡುಪಿ ಬಾಳುದ್ರೆ ಸ.ನಂ. ಕರಾವಳಿ ವಲಯ 2011ನ್ನು ಕಟ್ಟಡ ಮಾಡಿರುವ ಡೆನಿಸ್ ಬಿನ್.ಡಿ.ಪೌಲ್ ಡಿ'ಸೋಜಾ, ಗ್ರಾಮ, ಬಾಳುದ್ರೆ ಇವರ ದೂರು ಅರ್ಜಿ	ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮದ 71/3 ರಲ್ಲಿ ನಿಯಂತ್ರಣ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ನಿರ್ಮಾಣ ಬಗ್ಗೆ ಶ್ರೀ. ಡಿ'ಸೋಜಾ ಬಿನ್.ಡಿ.ಪೌಲ್ ಡಿ'ಸೋಜಾ	CRZ -I ರಲ್ಲಿ ಹೊಸ ಸ್ಥಾಪನೆ/ಹಾಲಿ ಉದ್ಯಮಗಳ ವಿಸ್ತರಣೆ ಮೀನು ಸಂಸ್ಕರಣಾ ಸ್ಥಾಪನೆಯು ಚಟುವಟಿಕೆಯಾಗಿರುತ್ತದೆ. ಆದರೆ ಅನುಮತಿ ಸ್ಥಾಪನೆ/ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ CRZ 3 (iii) & CRZ 8 I CRZ I (i) ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.	ದಿನಾಂಕ 07.04.2017 ನಡೆದ DCZMC ಕರಾವಳಿ ನಿಯಂತ್ರಣಾ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವಿಲ್ಲದೆ ಈ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಮಿತಿಗೆ ವರದಿ ಸಂಬಂಧಪಟ್ಟ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ ನೀಡಲು ನಿರ್ಣಯಿಸಿರುತ್ತದೆ ಮುಂದಿನ ಸೂಕ್ತ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು	ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸುವುದಿಲ್ಲ ಮಾಡುವಂತೆ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ, ಉಲ್ಲಂಘನೆಯಾದರಾದ ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿ ರವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು	ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸುವುದಿಲ್ಲ ಮಾಡುವಂತೆ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ, ಉಲ್ಲಂಘನೆಯಾದರಾದ ಯಶಸ್ವಿ ಫಿಶ್‌ಮಿಲ್ & ಆಯಿಲ್ ಕಂಪನಿ ರವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು

19.5.4	ಅಪಜೀ ಸಿಆರ್‌ಝುಡ್ 2016	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಬಂಧರು ಮತ್ತು ಮೀಸುಗಾರಿಕಾ ಉಪವಿಭಾಗ, ಉಡುಪಿ	ಉಡುಪಿ ಜಿಲ್ಲೆಯ ಕಲ್ಯಾಣಿ ವಸತಿ ಗ್ರಾಮದ ಪ್ರದೇಶದಲ್ಲಿ ಅಕ್ರಮ ಭರ್ತಿ ಹೂಳೆತ್ತುವ ಕೊಳಚೆ ನೀರು ಸಂಸ್ಕರಣ ಘಟಕ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಶ್ರೀ ಉಮೇಶ್ ರವರು ನೀಡಿರುವ ದೂರು	CRZ III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತಿದ್ದು, CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ 3 (vii) ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.	ದಿನಾಂಕ 07.04.2017 ರಂದು ನಡೆದ DCZMC ಸಭೆಯಲ್ಲಿ ಸದರಿ ಪ್ರಕರಣವನ್ನು CRZ ಉಲ್ಲಂಘನೆ ಮುಂದಿನ ಸೂಕ್ತ ಪರಿಗಣಿಸಿ ಪ್ರಕರಣವಂತೆ ಕ್ರಮಕೈಗೊಳ್ಳಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ಸಮಿತಿ ನಿರ್ಣಯಿಸಿರುತ್ತದೆ.	ಹಾಗೂ ನಿರ್ದೇಶನವನ್ನು ಪಾಲಿಸಿದಲ್ಲಿ ಸೆಕ್ಷನ್ 19 ರಡಿ ಪ್ರಕರಣವನ್ನು ದಾಖಲು ಮಾಡಲು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ಸಮಿತಿ ನಿರ್ವಹಣಾ ಸಮಿತಿ (DCZMC) ಯನ್ನು ಅಧಿಕೃತಗೊಳಿಸಲು (Authorise) ತೀರ್ಮಾನಿಸಲಾಯಿತು.
19.5.5	ಅಪಜೀ ಸಿಆರ್‌ಝುಡ್ 2016	ಶ್ರೀ ಗುಣಕರ ಶೆಟ್ಟಿ ಬಿನ್ ಹೊನ್ನಯ್ಯ ಶೆಟ್ಟಿ	ಉಡುಪಿ ತಾಲ್ಲೂಕು ಅಳವೆ ಕೋಡಿ ಮನೆ ಎರ್ಮಾಫಳು ತೆಂಕ ಗ್ರಾಮದ ಸ.ನಂ.79/ಬಿ3ರಲ್ಲಿನ 0.08 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ವಾಸ್ತವ್ಯ ಕಟ್ಟಡ ಪುನರ್ ನಿರ್ಮಾಣ ಮಾಡಿ	CRZ -III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅರ್ಜಿದಾರರ ನಿರಾಕೇಪಣಾ ಪತ್ರ ಪಡೆಯುವುದೇ ಇರುವುದು ಹಾಗೂ ಹೆಚ್ಚುವರಿ ವಿಸ್ತೀರ್ಣದ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಿರುವುದು CRZ ಅಧಿಸೂಚನೆ 2011 ರ	ಅರ್ಜಿದಾರರಿಗೆ ನೀಡಲಾಗಿದ್ದು 1991 ರ ಪೂರ್ವದಲ್ಲಿ ಇದ್ದ 1020 ಚ. ಅ ವಿಸ್ತೀರ್ಣದ ನಿರ್ಮಾಣವನ್ನು ಮಾತ್ರ ಉಳಿಸಿಕೊಂಡು ಉಳಿದ ಹೆಚ್ಚುವರಿ 180 ಚ. ಅ. ವಿಸ್ತೀರ್ಣದ ನಿರ್ಮಾಣ ತೆರವುಗೊಳಿಸುವಂತೆ ಸೂಚನೆ ನೀಡಲಾಗಿತ್ತು. ಆದರೆ	ಹೆಚ್ಚುವರಿ ವಿಸ್ತೀರ್ಣದ ನಿರ್ಮಾಣವನ್ನು ತೆರವುಗೊಳಿಸಲು ಕ್ರಮವಹಿಸುವಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.

Translation of Extract of proceedings of Karnataka State Coastal Zone Management Authority (KSCZMA) Meeting held
on 25.07.2017

Agenda Sl.No. 19.5.

Sl.No.	File No.	Name of Violator	Details of violation	Nature of Violation	Status	Decision
19.5.3	FEE 187 CRZ 2017	Yashaswi Fish Meal & Oil Company	Construction of Building pertaining to Yashaswi Fish Meal and Oil Co., in Sy No.110 of Udyavara village Udupi Tq.	There is no provision for setting up of new industry in CRZ-1. It is a violation as per para of 3(iii) & CRZ 81 CRZ I (i) of CRZ Notification 2011	In the District Coastal Zone Management Committee (DCZMC) meeting held on 07.04.2017 it was decided to direct the concerned Panchayath Development Officer to demolish the building and submit the report to committee and also decided to submit to the authority for further necessary action.	Decided to issue notice of proposed direction under section 5 of Environment Protection Act 1986 to the violator M/s. Yashaswi Fish Meal & Oil co., to demolish the building and also decided to authorize the DCZMC Udupi on behalf of KSCZMA to file a case under sec 19, if the direction is not complied.